

GOVERNMENT OF INDIA
 MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS
 (DEPARTMENT OF PERSONNEL & TRAINING)
LOK SABHA
UNSTARRED QUESTION NO. 2785
 (TO BE ANSWERED ON 11.05.2016)

EXTENSION OF SERVICES OF CMDs/MDs

2785. DR. RAVINDRA BABU:

Will the PRIME MINISTER be pleased to state:

- (a) the existing guidelines of Public Enterprises Selection Board (PESB) for granting extension to CMDs of Public Sector Undertakings (PSUs);
- (b) whether granting extension of five years requires the clearance of PESB and if so, the details thereof; and
- (c) the details of cases for grant of extension received by PESB from CMDs/ MDs of various PSUs and the status of these cases at present?

ANSWER

Minister of State in the Ministry of Personnel, Public Grievances and Pensions and Minister of State in the Prime Minister's Office. (DR. JITENDRA SINGH)

(a) & (b): As per guidelines issued vide Public Enterprises Selection Board (PESB)'s communication No.13/07/2010-PESB dated 13.05.2011 and No.5/6/2010-PESB dated 28.06.2011, the concerned administrative Ministry/Department processes the proposals of extensions of CMDs of Central Public Sector Enterprises (CPSEs) upto 05 years except, wherein the cases where incumbent do not meet the prescribed performance benchmark. In cases where performance of the incumbent CMD is below benchmark, a Joint Appraisal Meeting is held by PESB. For CMDs, the benchmark prescribed by PESB is an overall performance score of 80 out of the maximum of 100 in the Special Performance Report (SPR). Further, cases having any individual score of less than 3 in Annexure -A and -C of the SPR, and/or an average MoU rating of less than 3 in Annexure -B are also required to be sent to PESB for Joint Appraisal.

(c): During the last 03 financial years, the following two proposals for extension of services of CMDs in PSUs were received by PESB.

Sl. No.	Details of the cases	Status
1.	Shri S. Paulraj, Managing Director, HMT Watches Limited - Extension w.e.f. 29.09.2013 till 31.05.2015, i.e. till the date of his superannuation	Extension recommended by PESB. Approved by the Competent Authority.
2.	Shri K.L. Dhingra, Chairman and Managing Director, Indian Telephone Industries Limited - Extension w.e.f. 07.04.2015 till 31.10.2015, i.e. till the date of his superannuation.	PESB had recommended his extension. However, the Competent Authority did not approve extension w.e.f. 05.06.2015.